IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

## JAIPUR.

O.A. No. 792/92

Date of decision: 20.9.94

NIPMALA DEVI

: Applicant

## **VERSUS**

UNION OF INDIA

: Respondents.

Mr. P.D. Khanna

: Counsel for the applicant.

Mr. S.S. Hasan

: Counsel for the respondents.

## CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman
Hon'ble Ms. Usha Sen, Administrative Member
PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

- We have perused the statement which is given on page 27. The applicant remained absent number of times. The total absent period is 142 days and he remained absent for about a docen times. One who remains absent habitually cannot get any relief. Mr. Khanna submits that the applicant has expired in 1992. In the light of the submissions made, we cannot entertain this application as far as the punishment is concerned. However, we would like to direct the respondents to consider the application for pension or family pension or any retiral benefits payable to him, according to the rules within a period of three months from the receipt of the copy of this order. LPs may make an application, according to the law, themselves and the respondents are directed to decide the question of retiral benefits as well as the question of family pension, as per rules, within a period of three months.
- 2. The O.A. is disposed of accordingly, with no order as to costs.

U.S. L

( USHA SEN )
Administrative Member

( D.L. MEHTA ) Vice-Chairman